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Title: Regarding relaxation in conditions for exemption of Central Excise duty.

SHRI P. NAGARAJAN (COIMBATORE): Madam Speaker, with the blessings of our beloved leader *Puratchi Thalaivi Amma*, the hon. Chief Minister of Tamil Nadu, I would like to raise an important issue pertaining to my parliamentary constituency Coimbatore in Tamil Nadu. ...(*Interruptions*) Coimbatore District produces the largest number of pumps and spare parts in the small scale industries sector. I would like to urge upon the Government the urgent need to relax some conditions imposed by the previous Government for Central Excise Duty exemption.

Tariff No. 8413 refers to water lifting power driven pumps which are very much required in the agricultural sector. ...(*Interruptions*) As a country based on agro-economy, we need to attend to the needs of the agriculturists and also the small industries who cater to the needs of small and marginal farmers....(*Interruptions*)

Based on the Notification No. 10 of 2006, the SSI exemption will be available only when BIS standards are met. This BIS licence fee itself is Rs. 4 lakh per annum....(*Interruptions*) Whereas most of the SSI units manufacturing pumps and spares are not having an annual turnover of Rs. 50 lakh and the margins for such micro-industry owners are not more than Rs. 2 to Rs. 3 lakh per annum....(*Interruptions*) Considering this ground reality, our hon. Puratchi Thalaivi Amma gave a lot of subsidies especially in Coimbatore....(*Interruptions*)

The Centre may kindly withdraw the Notification 10 of 2006. ...(*Interruptions*) So, I urge upon the Union Government to exempt and help the Micro Industries Pump Manufacturers from Central Excise Duty....(*Interruptions*) Thank you, Madam....(*Interruptions*)